THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL. PUBLIC **GRIEVANCES** AND PENSIONS (SHRI P. CHIDAMBARAM): (a) and (b) Five B' n-ches of C ntral Administrative Tribunal were stablislied on I-I 1-1985 at New Delhi , Allahabad, Calcutta, Madras and New Bombay and direc more Benches of the Tribunal were established at Bangalore, Chandigarh and Guwahati on 3-3-1986. It is proposed to establish seven more B; nchrs ofthe Central Administrative Tribunal Ahmedabad, Cuttack, Ernakulam, Hyderabad, Jabalpur, Jodhpur and Patna by 30-6-1986.

Written Answers

## National Register of citizens in Assam and N. £ region

227. SHRIMATI BIJOYA CH-AKRAVARTY: Will the Minister of HOME AFFAIRS be pleased to state what steps Government have taken to prepare a National Register of citizens in Assam and North-Eastern region?

THE MINISTER OF STATE OF THEMINISTRYOF COMMUNICATIONS AND IN THE MINISTRY OF HOME AFFAIRS (SHRI RAM NIWAS MIRDHA): There is no proposal at prestnt to prepare a National Register of Citizens in Assam and North-Eastern Region.

## Contract Labour engaged in the Bharat Electronics Limited, Ghaziabad

228. SHRIMATI KANAK MUKHERIEE: Will the PRIME MINISTER be pleased to state:

- (a) what is the number of workers on contract labour engaged in the Bharat Electronics Limited, Ghaziabad; and
- (b) what steps Government have taken to absorb those workers?

THE MINISTER OF STATE IN THE DEPARTMENT OF DEFENCE PRODUCTION AND DEFENCE SUPPLIES (SHRI SUKH RAM): (a) While no contract labour is engaged, BEL do award contracts for jobs of seasonal or special nature, not connected with the manufacturing proo ss. Labour engaged on such jobs are not employees of BEL.

to Questions

(b) Does not arise.

## Research and Development Skills by Indian Companies

229. PROF. C. LAKSHMANNA; Will the PRIME MINISTER be pleased to state:

- (a) whether it is a fact that efforts made by the Indian com panies to develop their own research and development skills and adopt imported technologies to suit Indian conditions is quite satisfactory; and
- (b) if the reply to part (a) above in the negative, what concrete steps are being taken by Govern ment to make it obligatory on the Indian companies to develop development their research and and continuously wings update line with them in international development of technology?

THE MINISTER OF STATE IN THE MINISTRY OF **SCIENCE** TECHNOLOGY AND ΙN THE **DEPARTMENTS OCEAN** OF DEVELOPMENT, ATOMIC ENERGY, ELECTRONICS AND SPACE (SHRI SHIVRAJ PATIL): (a) Efforts made by the Indian Companies to develop their own research and develop skills and adopt imported technologies to suit Indian Conditi not satisfactory and much more needs to be done.